

SHRI S. N. MISHRA: Yes, Sir. It is meant for the landless peasants and agricultural labourers.

SHRI GOVINDAN NAIR: I want to know from the hon. Minister whether these loans are paid in advance. With regard to the State Colonisation Scheme, Rs. 50 per acre for cultivation purposes, Rs. 300 to Rs. 400 for house building purposes and Rs. 50 for purchase of implements, etc. are given as loan to the peasants. Now, I want to know whether these loans are paid in advance.

SHRI S. N. MISHRA: Yes, Sir. Otherwise, the purpose for which the loan is made would not be served.

AN HON. MEMBER: On personal security?

SHRI GOVINDAN NAIR: Is it a fact that complaints have reached the Government from the cultivators there that, after they have expended the money, these loans were not given to them even after months?

MR. CHAIRMAN: Have any such complaints reached you?

SHRI S. N. MISHRA: In fact, Sir, I would submit that this scheme concerns the Food and Agriculture Ministry and I was a little surprised when this question was passed on to us.

SHRI GOVINDAN NAIR: Has the Government received any complaint that this small amount of Rs. 50 per acre for cultivation is insufficient for the peasants?

SHRI S. N. MISHRA: We shall enquire into the matter and let the hon. Member know.

SHRI GOVINDAN NAIR: Is the Government aware that this locality allotted to them is 5,000 ft. above mean sea level and as such, cultivation of paddy and tapioca is not possible there?

SHRI S. N. MISHRA: Obviously, the soil and crop and climatic conditions are entirely different from those

in which the people of Travancore-Cochin live.

SHRI GOVINDAN NAIR: Since they cannot produce such foodgrains, why is it that they are not given any family allowance? In Bhopal, for people who go and settle there, some advance is paid for starting cultivation. Again some advance is paid for their family allowance. But here in Devikulom, they cannot produce either tapioca or paddy which is their staple food. No allowance is given for cattle. Why is it so?

MR. CHAIRMAN: The Minister will look into all that.

#### DISPLACED PERSONS FROM PAKISTAN-HELD AREAS OF JAMMU AND KASHMIR

\*359. SHRI GOVINDAN NAIR: Will the Minister for REHABILITATION be pleased to state:

(a) the number of displaced persons from Pakistan-held areas of Jammu and Kashmir; and

(b) whether there is any differentiation in the treatment of these displaced persons as compared to those from West Pakistan?

THE MINISTER FOR REHABILITATION (SHRI MEHR CHAND KHANNA): (a) The exact number is not available as no census of displaced persons from Pakistan-held areas of Jammu and Kashmir State was taken. It is estimated that about 1.35 lakhs of displaced persons migrated from the raider-held areas of Jammu and Kashmir State.

(b) The Government of India have decided that all Kashmiri displaced persons settled in the Union will normally be given the same rehabilitation benefits as are accorded to other displaced persons from West Pakistan, except in the matter of payment of compensation and loans by the Rehabilitation Finance Administration.

SHRI GOVINDAN NAIR: Now because.....

MR. CHAIRMAN: Please ask a specific question.

SHRI GOVINDAN NAIR: Yes, Sir, I am asking it. Sir, are these refugees not put to great difficulties, because the Government have denied them the right to file their claims for compensation in respect of their movable properties, and because they are not given facilities with regard to loans from R.F.A., permanent allotment of tenements, recovery of rent arrears etc.?

SHRI MEHR CHAND KHANNA: Sir, as far as loans by the R.F.A. are concerned, under section 2, sub-section (2) of the Rehabilitation Finance Administration Act, it has been clearly laid down that this Act will apply to the whole of India, except the State of Jammu and Kashmir. The scope of that Act does not extend to the State of Jammu and Kashmir. Such being the case, no R.F.A. loan can be advanced to the displaced persons who have come from that area. As far as the other facilities, i.e., housing, tenements, other kinds of loans and rehabilitation benefits are concerned, I have made a categorical statement that normally they are being given the same facilities as to any displaced person from West Pakistan.

SHRI M. VALIULLA: May I know, Sir, whether any claims have so far been admitted?

SHRI MEHR CHAND KHANNA: No, Sir. I have already said that claims from these people have not been invited. The reason is that we are paying compensation in respect of the properties left in the areas which form part of Pakistan. The areas to which reference has been made in part (a) of the question do not form part of Pakistan, and as such the question of compensation for the properties left there does not arise.

SHRI M. VALIULLA: Does it follow, Sir, that they cannot register their claims against those properties?

SHRI MEHR CHAND KHANNA: Sir, they have been given the same facilities under the Compensation rules as have been given to any non-claimant displaced person.

DRWAN CHAMAN LALL: Is it not a fact, Sir, that the displaced persons from the Pakistan-occupied areas of Jammu and Kashmir have been given every facility to acquire properties in lieu of the properties left behind by them, particularly landed property?

SHRI MEHR CHAND KHANNA: What I have said is that they have been given the normal rehabilitation benefits. As regards the properties, they are treated at par with any non-claimant displaced person from West Pakistan.

SHRI JASWANT SINGH: Sir, from the Pakistan-held areas of Jammu and Kashmir, is it a fact that apart from Hindus, Muslims are also coming to India?

SHRI MEHR CHAND KHANNA: I think that question should be addressed to the Ministry of External Affairs. I am concerned only with rehabilitation.

SHRI GOVINDAN NAIR: May I know, Sir, whether the Government will reconsider the position and remove the difference between the refugees from the Kashmir areas, and those from the West Pakistan areas, especially after the recent statement of the Prime Minister that the division of Kashmir should take place on the basis of the existing cease-fire line?

MR. CHAIRMAN: That is a suggestion for action.

कपड़ा मिलों में वैज्ञानिकन-व्यवस्था का चालू किया जाना

\*३६०. श्री नवाब सिंह चौहान : क्या वाणिज्य तथा उद्योग मंत्री यह बताने की कृपा करेंगे कि :

(क) कपड़ा मिलों के लिए वैज्ञानिकन की जो योजना थी वह क्या क्रम में लायी जा रही है;